

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the **14th Day of March, 2019**)

Hon'ble Mr. Rakesh Sagar Jain-J.M.

Original Application No. 330/00081/2019

(U/S 19, Administrative Tribunal Act, 1985)

Prem Pal @ Chiraunji S/o Mangli Ram R/o Nariyawal, District Bareilly.

..... **Applicant**

By Advocates: Shri Atul Kr. Singh/Shri Dhanpal Sharma.

Versus

1. Union of India through its Secretary Ministry of Defence, New Delhi.
2. Chief Engineer Military Engineer Service (M.E.S.) Srivastava Bhawan Station Road, Bareilly.
3. Commander works Military Engineer Service (M.E.S.) Srivastava Bhawan Station Road, Bareilly.

..... **Respondents**

By Advocate: Shri Vinod Mishra.

O R D E R

Heard Shri Atul Kumar Singh, learned counsel for the applicant and Shri Vinod Mishra, learned counsel for the respondents.

2. The present OA has been seeking the following reliefs:-

“1. Issue a writ order or direction in the nature of mandamus to the Respondent no. 2, Chief Engineer Military Engineer Service (M.E.S.) Srivastava Bhawan Station Road, Bareilly to consider the case of the petitioner for compassionate appointment, under dying in harness rules, 1974 forthwith within stipulated period as fixed by this Tribunal as per representation dated 25.10.2018 for year 2018-2019.

2. Issue any other writ, order or direction which this Hon'ble Tribunal may deem fit and proper under the circumstance of the case.”

3. Learned counsel for the applicant submitted that the applicant's grievance would be redressed if the representation dated 25.10.2018 (Annexure A-1) of the applicant is disposed of by the respondents within a stipulated time frame. Learned counsel for the respondents has no objection if such a direction is given.

4. Accordingly, the Competent Authority is directed to decide the representation of applicant dated 25.10.2018 (Annexure A-1) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

5. It is made clear that I have not gone into the merits of the case.

6. With the above direction O.A. is disposed of. No order as to costs.

(Rakesh Sagar Jain)
Member (J)

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